

## EXTRAORDINARY

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### DEPARTMENT OF SUPPLY AND TRANSPORT NOTIFICATIONS

*The 25th February 1944*

**No. 3040-S.T.**—The following notifications, issued by the Government of India in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor  
C. S. JHA

*Secretary to Government*

*Bombay, 28th January 1944*

No. T.C. (4) 2/44—In exercise of the powers conferred on me by clause 15 of the Cotton Cloth and Yarn (Control) Order, 1943, I hereby direct that the following amendment shall be made in the Textile Commissioner's notification No. T.C. (4) 1/44, dated the 22nd January 1944, published at page 89 of the *Gazette of India*, dated the 22nd January 1944, namely:—

The following shall be substituted for item 1(b), namely:—

“(b) Any piece of cloth of an area not exceeding 6½ square feet and not exceeding 43 inches at the widest point in any direction.”

M. K. VELLODI  
*Textile Commissioner*

*New Delhi, 5th February 1944*

No. Tex. (1) 14/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Cotton Cloth and Yarn (Control) Order, 1943, namely:—

In the said order—

(1) in sub-clause (2) of clause 12, after the words “Every sale of cloth” the words “by a dealer” shall be inserted;

(2) in clause 19, for the words “if he has reason to believe that any person has contravened or is likely to contravene any provision of this Order” the words “with a view to securing compliance with this Order” shall be substituted.

*New Delhi, 12th February 1944*

No. Tex. (14) 2/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following amendment shall be made in the Cotton Cloth and Yarn (Forward Contracts Prohibition) Order, 1943, namely:—

In clause 5 of the said Order, after the words “not transferable to third parties” the words “oftener than twice” shall be inserted.

*New Delhi, 12th February 1944*

No. 58-Tex. (B)/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to make the following amendment in the Textile Industry (Miscellaneous Articles) Control Order, 1943, namely:—

In Schedule I to the said Order after the existing entry under the heading “Ring Travellers” the following heading and entry shall be added, namely:—

“Other articles used on Textile machines other than Jute & Hemp.  
Picking Sticks”.

*New Delhi, 12th February 1944*

No. 153-Tex.(B)/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to make the following Order, namely:—

1. (1) This Order may be called the Indian Woollen Goods (Control) Order, 1944.

(2) It extends to the whole of British India.

2. In the Orders,—

“Indian woollen goods” means any goods of the description specified in the First Schedule to this Order manufactured in India either wholly or partly from wool, but does not include—

(i) any hand-woven goods manufactured from hand-spun yarn, or

(ii) any goods manufactured against orders placed by or on behalf of the Central Government for supply to the Defence services;

“Controlled woollen goods” means Indian Woollen Goods marked “FWMT” or “TMA”;

“recognized dealer” means a dealer specified for the time being in the Second Schedule to this Order.

3. Every manufacturer of Indian woollen goods shall comply with the directions which have been or may hereafter be issued by the Central Government regulating the types and specifications of Indian woollen goods which may be manufactured by him or prescribing the markings to be made by him on these goods.

4. No person other than a recognized dealer shall, except with the permission of the Central Government, sell any controlled woollen goods.

5. (1) No recognized dealer shall sell any controlled woollen goods at a price higher than the maximum retail price fixed by the Central Government.

(2) No person shall sell by retail any Indian woollen goods other than controlled woollen goods at a price exceeding the cost of production of the goods by more than 25 per cent thereof.

6. Every recognised dealer shall, if so required by a purchaser of Indian woollen goods, give him a duly authenticated cash memo. specifying the quantity and price of the goods sold.

7. Every recognised dealer shall prominently display in his shop a list authenticated by the Central Government showing the types and specifications of controlled woollen goods in which he deals and the retail prices thereof fixed by the Central Government; and he shall produce this list on reasonable demand by any member of the public.

8. No person shall buy in any one calendar year and no recognized dealer shall sell to any person in any one calendar year more than the following maximum quantities of various types of controlled woollen goods:—

(a) Knitting wool: Two lbs.

(b) Pullover, jersey or sweater: One of one of these three types.

(c) Knitted scarf: One

(d) Lohi or shawl: One

(e) Blanket or rug: One

(f) Suiting of 54 inches width: Four yards

(g) Suiting of 29 inches width: Eight yards:

Provided that a person may buy on behalf of any member of his family any quantities of controlled woollen goods which such member is entitled under this Order to buy, and that a recognized dealer may sell such quantities to such person.

9. The Central Government may by order direct any recognized dealer to furnish information regarding his dealings in, and stocks, of, Indian woollen goods, and such dealer shall comply with such direction.

10. Any officer authorized by the Central Government in this behalf may, if he has reason to believe that any recognized dealer has contravened or is likely to contravene any provisions of this Order,—

(a) inspect or cause to be inspected any books or other documents belonging to or under the control of such dealer;

(b) enter and search, or authorise any person to enter and search, any premises occupied by such dealer and seize, or authorize any person to seize, any Indian woollen goods in respect of which he has reason to believe that a contravention of this Order has been committed.

#### THE FIRST SCHEDULE

(See Clause 2)

1. Knitting wool.

2. Knitted goods, such as sweaters, jerseys, pullovers and scarves.

3. Woven goods, such as suitings, lohis and shawls, blankets and rugs.

#### THE SECOND SCHEDULE

(See Clause 2)

*Recognized dealers in Indian Woollen Goods*

Agra—Messrs. Baldeo Dass Baboo Lall and Jainarain Misra.



**Ajmer**—Messrs. Bharat Beopar Co., Ltd  
**Allahabad**—Messrs. Sadan Lal Khanna, and Hanuman Prashad Ram Gopal.  
**Ahmedabad**—Messrs. Haribhai Fulabhai Patel and Dahyabhai Vanmalidas Lavsi.  
**Aligarh**—Messrs. Kedarnath Shree Ram  
**Ambala Cantt**—Messrs. S. Mohd. Rafiq & Sons. and Radhe Shyam.  
**Amritsar**—Messrs. Romesor & Co., Ghanashyam Dass Balkishan and Shahzadanand & Sons.  
**Bareilly**—Messrs. Jainarain Tandon and Gandhi Swadeshi Stores.  
**Belgaum**—Messrs. Y. C. Deshpande & Sons  
**Berarcs**—Messrs. Baijnath Das Taksali & Brothers; The Bharat Textiles and Bishwanath Prashad & sons. Textiles and Biswanath Prashad & Sons.  
**Bhagalpur**—Messrs. Surajmal Durga Prashad  
**Bombay**—Messrs. Kapurchand & Brothers; Fulchand & Sons; The Bombay Swadeshi Co-operative Stores, Co., Ltd. and F. Sunderdas & Co.  
**Cawnpore**—Messrs. Chiranji Lal Dnrga Das; Gopinath Changamull and Krishna Prashad Brothers.  
**Calcutta**—Messrs. Mahadayal Premchandra; B. N. Elias & Co., Ltd. and Sandersan & Co.  
**Chapra**—Messrs. Murli Prashad.  
**Dharbhanga**—Messrs. Thanmull Chunilall.  
**Darjeeling**—Messrs. Brij Mohan Brothers, Ltd.  
**Dehra Dun**—Messrs. Madho Ram & Sons.  
**Delhi**—Messrs. Cosmopolitan Trading Association; Madho Ram & Sons; S. Gayasuddin Mumtazuddin and Civilian Grocery Shops.  
**New Delhi**—Messrs. Kashmir Textiles; Madho Ram & Sons and Civilian Grocery Shops.  
**Digboi**—Messrs. Osman & Sons.  
**Etawah**—Messrs. Dwarka Prasad Shaligram.  
**Farrukhabad**—Messrs. Abdul Rashid Abdul Majid.  
**Fyzabad**—Messrs. Mahabir Prasad Behari Lal.  
**Gaya**—Messrs. Gaya Marwari Stores.  
**Hyderabad (Sind)**—Messrs. Rochaldas Gidoomal & Co.  
**Jamshedpur**—Messrs. H. D. Dave & Co.  
**Jubbulpore**—Messrs. Agrawal Hosiery Shop.  
**Jullundur**—Messrs. Ahmed Cloth House.  
**Karachi**—Messrs. Harbans Lall & Sons; Rochaldas Gidoomal & Co.; Karachi Swadeshi Stores and National Swadeshi Stores.  
**Lahore**—Messrs. Durga Das & Brothers; Banabasi Swadeshi Stores and Shahzadanand & Sons.  
**Lucknow**—Messrs. Deshi Vyapar; The Himalyan Stores and The Swadeshi Bhandar.  
**Lyallpur**—Messrs. Sh. Maula Bux Mohd. Suleman  
**Madras**—Messrs. H. A. R. Mohammed & Sons and Narandas & Co.  
**Meerut**—Messrs. Sh. Alauddin Noor Mohd. and Ram Das Balmukand.  
**Mirzapur**—Messrs. Satya Narayan Prasad Narsingh Narayan.  
**Munghyr**—Messrs. Sawki Lall Hari Lail  
**Mussoorie**—Messrs. Madhu Ram & Sons  
**Muttra**—Messrs. Hari Nath Onkar Nath  
**Multan**—Messrs. Nabibux Hoosainbux  
**Muzaffarpur**—Messrs. Ghina Chowdhry Gopal Chowdhry.  
**Nagpur**—Messrs. Nityanand Agarwale  
**Nainital**—Messrs. S. M. Riazuddin Faizuddin  
**Ootacamund**—Messrs. Kishinchand Chellaram  
**Patna**—Messrs. Shivchand Rai Surajmull and Om Prakash Agarwal.  
**Peshawar**—Messrs. Brij Lall Kapoor & Sons and Ghulam Ali Khan & Sons.  
**Poona**—Messrs. The Bombay Swadeshi Co-operative Stores, Co., Ltd.  
**Ranchi**—Messrs. Ramrikhdas Mamraj  
**Rawalpindi**—Messrs. Dewan Singh Ram Singh, D. N. Bakshi & Sons and Mohd. Ismail.  
**Shahjahanpur**—Messrs. Khanna Brothers  
**Sholapur**—Messrs. Kishanlal Ropchand & Co.  
**Sialkot**—Messrs. Bakshi Shah Daulat Ram Jain  
**Simla**—Messrs. Hakam Mall Tanimul and Civilian Grocery Shops.  
**Sukkur**—Messrs. Rama Stores

New Delhi, 5th February 1944

No. 94-Tex/43—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following

further amendments shall be made in the Paper (Packing of Cotton Textiles) Control Order, 1943, namely:—

In the said Order—

(i) in clause 4 after the word "cloth" the words "or yarn" shall be inserted;

(ii) after sub-clause (c) of clause 9, the following sub-clause shall be inserted, namely—

"(d) use of labels in compliance with the provisions of clause 10 of the Cotton Cloth and Yarn (Control) Order, 1943."

H. M. PATEL

Joint Secy. to Govt. of India

The 25th February 1944

No. 3057-S.T.—The following notifications, issued by the Government of India in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

New Delhi, 22nd January 1944

No. F. 22 (40)-CS (C)/43—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to fix as follows the maximum prices which may be charged by a dealer in respect of certain bicycles and bicycle parts:—

(1) The maximum retail price at Bombay or Karachi—

(i) for a B.S.A., Raleigh or Rudge-Whitworth bicycle, complete with manufacturer's parts and accessories—Rs. 140.

(ii) for a Dayton, Norman, Hercules, Philips Chromax or Phoenix, bicycle, complete with manufacturer's parts and accessories—Rs. 135.

(iii) for a Lucas Bell—Rs. 2-8-0.

(iv) for a Lucas Lamp—Rs. 4.

(v) for a Freewheel—Rs. 4.

(vi) for a Chain—Rs. 3-8-0.

(vii) for a pair of Hubs—Rs. 14.

(viii) for a gross of Spokes—Rs. 16.

(2) The maximum retail price at Bombay or Karachi of bicycle parts not specified above shall bear the same relation to the landed cost of those parts as the maximum retail prices of the parts specified above bear to their landed cost.

(3) The maximum retail price at a place other than Bombay or Karachi for any bicycle or bicycle parts specified above shall be the maximum retail price of that bicycle or bicycle parts at Bombay or Karachi plus the actual transport and octroi charges, if any, subject, in the case of a bicycle, to a maximum of Rs. 10.

New Delhi 22nd January 1944

No. F. 22 (42)-CS (C)/43—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to fix as follows the maximum prices which may be charged by a dealer or producer in respect of the arms and ammunition specified below:—

1. 12 bore shot cartridges—Rs. 32 per 100 in Bombay and Karachi.

Rs. 34 per 100 elsewhere.

2. Pneumatic shot cartridges—Rs. 40 per 100

3. Other articles in the trade—Average landed cost at the present time plus 50 per cent.

New Delhi, 22nd January 1944

No. F. 22 (50)-CS (C)/43—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to fix as follows the maximum prices which may be charged by a dealer or producer in respect of the wines and liquors specified below:—

			Per quart bottle.
Foreign Gins	..	Cyprus	.. 19 8
" Gins	..	All others	.. 17 8
" Brandies	..	Cyprus	.. 19 8
" Brandies	..	All others	.. 18 8
" Wines	..	Cyprus	.. 11 0
" Wines	..	All others	.. 10 0
" Vermouths	..	Cyprus	.. 11 0
" Vermouths	..	All others	.. 9 0 (quart)
" Beers	..	Australian	.. 2 0
" Beers	..	South American	.. 3 0
" Beers	..	American	.. 3 12



Whisky imported from the United Kingdom.	Per quart bottle.	1 pint bottle.	½ pint bottle.
	Rs. A.	Rs. A.	Rs. A.
Wholesale rate throughout India.	14 8	7 8	4 4
Retail rate :—			
Bombay (Prohibition area) ..	19 8	10 0	5 8
Remainder of India ..	17 8	9 0	5 0
	Produce of Bombay Province.	Produce of other Provinces.	
	Per quart bottle.	Per quart bottle.	
	Rs. A.	Rs. A.	
Indian Whisky, Brandy, Rum, Gin and Liquors.	11 0	13 0	
Indian Grape Brandy ..	..	14 8	
Indian Pure Malt Whisky ..	..	14 12	

New Delhi, 22nd January 1944

No. F. 22 (56)-CS (C)/44—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to fix as follows the maximum prices which may be charged by a dealer in respect of the brands of boot polishes specified below :—

	Retail selling prices		
	Per tin		
	Rs.	A.	P.
Kiwi ..	..	..	0 10 0
Cobra—			
(a) Large ..	..	..	0 8 0
(b) Small ..	..	..	0 4 0
Cherry Blossom ..	..	..	0 8 0
Parrot ..	..	..	0 4 0

R. A. MAHAMADI

Dy. Secy. to the Govt. of India

New Delhi, 21st January 1944

No. 1/2 (6)/44-CG(CS)—In pursuance of Section 9 of the Hoarding Profiteering Prevention Ordinance, 1943 (XXXV of 1943), I hereby authorise.

(a) all accredited agents of imported wines and spirits to refuse to sell any wines or spirits for which they are such agents to any person who is not one of their old and genuine customers ;

(b) all other retail dealers to refuse to sell any imported wines or spirits so long as they have not met the rationed demand of their old and regular customers and for the purpose of meeting such rationed demand they shall divide the stocks in their possession at any given time into twelve equal weekly lots and any surplus remaining in any week after meeting the rationed demand of the old and regular customers shall be made available to other genuine customers in quantities not exceeding a bottle at a time.

New Delhi, 22nd January 1944

No. 1/2(7)44-CG(CS).—In exercise of the powers conferred upon me by section 11 of the Hoarding and Profiteering Prevention Ordinance, 1943 (XXXV of 1943), I call upon all dealers in arms and ammunition, wholesalers and retailers, to exhibit a price-list at a prominent place in the shop showing clearly the retail selling prices as fixed by the Central Government under Notification No. F. 22 (42)-CS(C)/43, dated the 22nd January 1944, subject to the following conditions :—

(1) Prices shall be written legibly in English or the local language of the district ;

(2) the price-list will be shown to any purchaser who makes enquiry about the correct selling prices ; and

(3) direct importers shall allow a discount of not less than 20 per cent to retail dealers who depend upon them for their stocks.

C. C. DESAI

Controller-General, Civil Supplies

New Delhi, 29th January 1944

No. F. 22 (21)-CS(C)/43.—In pursuance of clause (a) of section 2 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to direct that the following further amendment shall be made in the notification of the Government of India in the Department of Industries and Civil Supplies, No. F. 22 (8)-CS(C)/43, dated the 6th November 1943, namely :—

In the Schedule annexed to the said notification, after the entry " Petrolatums ", the following entries shall be inserted, namely :—

" Cottonwaste.

Tea seed "

New Delhi, 29th January 1944

No. F. 22 (26)-CS (C)/43.—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of

the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to fix as follows the maximum prices which may be charged by a dealer or producer in respect of the brands of cigarettes specified below. Provided that where cigarettes are subject to any local or provincial taxation the dealer of that locality may charge a price in excess of the maximum which would be just sufficient to cover the tax.

	Retail selling price.		
	Rs.	A.	P.
Messrs. D. Macropolo and Company Limited's brands :—			
Virginia Extra Special ..	..	..	2 0 0 per tin of 50
Virginia medium ..	..	..	1 2 0 " " "
Bridge ..	..	..	1 4 0 " " "
American Blend (U. S.) ..	..	..	1 6 0 " " "
do. do. ..	..	..	0 9 0 packet 20 "
Taj No. 1 ..	..	..	0 12 0 per tin 50
R. A. Small ..	..	..	2 0 0 " " "
Mignon ..	..	..	1 12 0 " " "
Messrs. Markovitch and Company, Ltd., London's Brand :—			
Black and White ..	..	..	1 14 0 " " "
Messrs. J. Millhoff and Company, Ltd., London's Brand :—			
Do Reszke Filter Tipped ..	..	..	1 10 0 " " "
Messrs. Peter Jackson (Overseas), Ltd., London's Brand :—			
Du Maurier ..	..	..	1 10 0 " " "
Messrs. Abdulla and Company, Ltd., London's Brand :—			
Abdulla Imperial Preference ..	..	..	1 10 0 " " "

New Delhi, 29th January 1944

No. F. 22 (55)-CS(C)/44—In pursuance of clause (a) of section 2 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to declare all articles sold for export from India to be articles to which the said Ordinance does not apply.

New Delhi, 29th January 1944

No. F. 22 (57)-CS (C)/44—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to fix as follows the maximum prices which may be charged by a dealer or producer in respect of the sports goods specified below :—

	Retail selling price
Playing Cards, American, Caravan	As. 12 per pack
Pedal Cars for Children, English ..	Rs. 15 each
Roller Skates, American ..	Rs. 20 per pair
Steel Expanders, English ..	Rs. 2 per shilling of manufacturer's price.
Meccano Sets and Hornby Trains, English.	Ditto
Football Bladders, English ..	Rs. 30 per dozen
Tennis Balls in tins ..	Rs. 50 per dozen
Tennis Balls in cardboard boxes ..	Rs. 45 per dozen
Golf Balls ..	Rs. 42 per dozen
Ping Pong Balls ..	Rs. 20 per dozen
Squash Balls ..	Rs. 60 per dozen

New Delhi, 29th January 1944

No. F. 22 (58)-CS (C)/44—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to fix as follows the maximum prices which may be charged by a dealer in respect of the brands of razor blades specified below :—

	Packets of	Retail selling price
		Rs. A. P.
Gillet Blue	5's	.. 0 14 0
" "	10's	.. 1 12 0
Gillet Utility	12's	.. 1 4 0
" Stainless	5's	.. 1 4 0
" "	10's	.. 2 8 0
7 O'clock	10's	.. 0 12 0
Nacet	10's	.. 0 12 0
Valet	5's	.. 0 15 0
" "	10's	.. 1 14 0
Nacet-valet	10's	.. 1 6 0
Ever Ready	5's	.. 1 4 0
Eclipse	5's	.. 1 4 0
Wardonia	5's	.. 1 4 0
Sahara Cheap	5's	.. 0 6 0
" Extra	5's	.. 0 6 6
" Extra Blue	5's	.. 0 7 0
" Guaranteed	5's	.. 3 7 6
" Gold	5's	.. 0 8 0



New Delhi, 29th January 1944

No. F. 22 (61)-CS(C) 44—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to fix as follows the maximum prices which may be charged by a dealer in respect of certain makes of fountain pens specified below :—

	Retail selling price		
	Rs.	A.	P.
<b>Parker Pens—</b>			
(1) Maxima .. .. .	70	0	0 each
(2) Major .. .. .	62	0	0 "
(3) Junior .. .. .	36	0	0 "
(4) Dufold .. .. .	26	0	0 "
(5) Challenger .. .. .	18	0	0 "
(6) Parketter Zypher .. .. .	18	0	0 "
(7) Parker 51A Steel Clip .. .. .	110	0	0 "
(8) Parker 51B Goldfilled .. .. .	150	0	0 "
<b>Sheaffers Pens—</b>			
(1) Life Time Maxima .. .. .	70	0	0 "
(2) Life Time Major .. .. .	62	0	0 "
(3) Ordinary Craftsman .. .. .	35	0	0 "
(4) Wasp Clipper .. .. .	20	0	0 "
<b>Waterman—</b>			
(1) Visi Ink New Model Large .. .. .	35	0	0 "
(2) Visi Ink New Model Small .. .. .	20	0	0 "
(3) Lever Filling Old Model .. .. .	15	0	0 "
Other U. S. A. Pens with small Gold Nibs .. .. .	4	3	0 "
Other U. S. A. Pens with Big Gold Nibs .. .. .	6	11	0 "
Other Cheap U. S. A. Pens Large Size .. .. .	2	15	0 "
Other Cheap U. S. A. Pens with Plated Nibs .. .. .	2	1	0 "
<b>English Pens with Factory Trade Marks—</b>			
(1) Blackbird Pens (standard) .. .. .	7	0	0 "
(2) Conway Stewart Pens Small .. .. .	10	0	0 "
(3) Conway Stewart Pens Modium .. .. .	15	0	0 "
(4) Conway Stewart Pens Large .. .. .	20	0	0 "
Swan Self Filler No. 200 .. .. .	10	0	0 "
<b>Eversharp—</b>			
(1) Adjustable Nib Life Time .. .. .	65	0	0 "
(2) Adjustable Nib No. 1 Life Time .. .. .	60	0	0 "
(3) Skyline Life Time .. .. .	72	0	0 "
<b>Unspecified English Pens with Gold Nibs—</b>			
(1) Life Time quality senior size .. .. .	12	0	0 "
(2) Life time quality junior size .. .. .	10	0	0 "
(3) Ordinary Senior size .. .. .	12	0	0 "
(4) Ordinary junior .. .. .	10	0	0 "
(5) Students size .. .. .	7	0	0 "
(6) Lady size .. .. .	6	0	0 "
Unspecified English Pens with Plated Nibs .. .. .	2	8	0 "

Note—In sets containing combined pen and pencil, the price for the pencil should be calculated at 50 per cent of the price laid down for the pen.

H. M. PATEL

Deputy Secy. to the Govt. of India

New Delhi, 14th February 1944

No. 1/2 (8) 44-CG (CS)—In exercise of the powers conferred upon me by section 11 of the Hoarding and Profiteering Prevention Ordinance, 1943 (XXXV of 1943), I call upon all dealers in sports goods, wholesalers and retailers, to exhibit a price-list at a prominent place in the shop showing clearly the retail selling prices as fixed by the Central Government under notification No. F. 22 (57)-CS (C) 44, dated the 29th January 1944, subject to the following conditions :—

- (1) Prices shall be written legibly in English or in the local language of the district ;
- (2) the price-list will be shown to any purchaser who makes enquiry about the correct selling prices ; and
- (3) direct importers shall allow a discount in accordance with usual trade practice prevailing immediately before the War to retail dealers who depend upon them for their stocks.

New Delhi, 14th February 1944

No. 1 2 (9) 44-CG (CS)—In exercise of the powers conferred upon me by section 11 of the Hoarding and Profiteering Prevention Ordinance, 1943 (XXXV of 1943), I call upon all dealers in fountain pens, wholesalers and retailers, to exhibit a price-list at a prominent place in the shop showing clearly the retail selling prices as fixed by the Central Government under notification No. F. 22 (61)-CS (C) 44, dated the 29th January 1944, subject to the following conditions :—

- (1) Prices shall be written legibly in English or the local language of the district ;
- (2) the price-list will be shown to any purchaser who makes enquiry about the correct selling prices ; and

(3) direct importers shall allow a discount in accordance with the usual trade practice prevailing immediately before the War to retail dealers who depend upon them for their stocks.

New Delhi, 14th February 1944

No. 1/2 (10) 44-CG (CS)—In exercise of the powers conferred upon me by section 11 of the Hoarding and Profiteering Prevention Ordinance, 1943 (XXXV of 1943), I call upon all dealers in razor blades, wholesalers and retailers, to exhibit a price-list at a prominent place in the shop showing clearly the retail selling prices as fixed by the Central Government under notification No. F. 22 (58)-CS (C) 44, dated the 29th January 1944, subject to the following conditions :—

- (1) Prices shall be written legibly in English or the local language of the district ;
- (2) the price-list will be shown to any purchaser who makes enquiry about the correct selling prices ; and
- (3) direct importers shall allow a discount in accordance with usual trade practice prevailing immediately before the War to retail dealers who depend upon them for their stocks.

New Delhi, 14th February 1944

No. 1/2 (11) 44-CG (CS)—In exercise of the powers conferred upon me by section 11 of the Hoarding and Profiteering Prevention Ordinance, 1943 (XXXV of 1943), I call upon all dealers in cigarettes, wholesalers and retailers, to exhibit a price-list at a prominent place in the shop showing clearly the retail selling prices as fixed by the Central Government under notification No. F. 22 (26)-CS (C) 43, dated the 29th January 1944, subject to the following conditions :—

- (1) Prices shall be written legibly in English or the local language of the district ;
- (2) the price-list will be shown to any purchaser who makes enquiry about the correct selling prices ; and
- (3) producers shall allow a discount in accordance with the usual trade practice prevailing immediately before the War to retail dealers who depend upon them for their stocks.

New Delhi, 14th February 1944

No. 1/2 (12) 44-CG (CS)—In exercise of the powers conferred upon me by section 11 of the Hoarding and Profiteering Prevention Ordinance 1943 (Ordinance No. XXXV of 1943), I hereby direct all publishers of books, magazines, newspapers, pamphlets or periodicals to mark all such articles intended for sale, with sale prices in accordance with the following directions :—

- (1) With effect from April 1, 1944, a publisher of any book, magazine, newspaper, pamphlet or periodical printed in India for sale in India shall clearly print the retail selling price in Indian currency on the cover or title page.
- (2) No dealer shall destroy, efface or alter any price printed by a publisher.

(3) All books, magazines, newspapers, pamphlets or periodicals on which the publisher's price does not appear shall be clearly marked in ink by the dealer with the retail selling price before a sale is made.

(4) No book, magazine, newspaper, pamphlet or periodical shall be sold by a dealer at more than the price printed on it.

New Delhi, 14th February 1944

No. 1/2 (13) 44-CG (CS)—In exercise of the powers conferred upon me by section 11 of the Hoarding and Profiteering Prevention Ordinance, 1943 (XXXV of 1943), I hereby direct that the following amendment shall be made in this office, notification No. 1/2 (2) 44-CG (CS), dated the 31st December 1943, namely :—

For paragraph (3) substitute the following :—  
“(3) (a) Prices for retail sales shall be calculated on the basis of not more than Re. 1 per shilling for books from the United Kingdom and Rs. 5 for dollar for all American book publications, normal reduction being made in regard to wholesale transactions.

(b) Retail sale prices of newspapers, magazines and periodicals shall be calculated on the basis of not more than Rs. 1-4-0 to a shilling or Rs. 6-12-0 to a dollar, as the case may be, subject to usual reduction being made for wholesale transactions. According to this ratio 5d. = 8 as. and 10 cents. (American) = 11 as.”

New Delhi, 14th February 1944

No. 1/2 (14) 44-CG (CS)—In exercise of the powers conferred upon me by section 11 of the Hoarding and Profiteering Prevention Ordinance, 1943 (XXXV of 1943), I call upon all dealers in boot polishes, wholesalers and retailers to exhibit a price-list at a prominent place in the



shop showing clearly the retail selling prices as fixed by the Central Government under notification No. F. 22 (56)-CS (C)/44, dated the 22nd January 1944, subject to the following conditions:—

- (1) Prices shall be written legibly in English or the local language of the district;
- (2) the price-list will be shown to any purchaser who makes enquiry about the correct selling prices; and
- (3) direct importers or wholesalers shall allow a discount in accordance with pre-war trade custom to retail dealers who depend upon them for their stocks.

C. C. DESAI

Controller General of Civil Supplies

New Delhi, 19th February 1944

No. F. 22(7)-CS(C)/43—In pursuance of section 14 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to empower each of the officers specified in column 1 of the Schedule hereto annexed to sanction prosecutions for any offence punishable under the said Ordinance committed within any of the Provinces specified in the corresponding entry in column 2 thereof.

Schedule

Designation of Officer	Provinces
1	2
Controller General of Civil Supplies.	Any Province of British India
Deputy Controller General of Civil Supplies, Lahore.	The Punjab, the United Provinces, Sind, the North Western Frontier Province, British Baluchistan, Delhi and Ajmer-Merwara.
Deputy Controller General of Civil Supplies, Bombay.	Bombay, Madras, the Central Provinces and Berar, Panth Piploda and Coorg.
Deputy Controller General of Civil Supplies, Calcutta.	Bengal, Bihar, Assam and Orissa

New Delhi, 19th February 1944

No. F. 22(61)-CS(C)/44—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to direct that the maximum price which may be charged by a dealer in respect of the make of fountain pen known as "Waterman 32-B" shall be—

- (i) Rs. 19 per fountain pen, if the transaction is wholesale;
- (ii) Rs. 24 per fountain pen, if the transaction is retail.

New Delhi, 19th February 1944

No. F. 22(69)-CS(C)/44—In pursuance of clause (a) of section 2 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to direct that the following further amendment shall be made in the notification of the Government of India, in the Department of Industries and Civil Supplies, No. F. 22(8)-CS(C)/43, dated the 6th November 1943, namely—

In the Schedule annexed to the said notification, after the entry "Tea seed", the following entries shall be inserted, namely:—

- "Country liquor.
- Toddy.
- Hemp drugs.
- Opium."

R. A. MAHAMADI

Dy. Secy. to Govt. of India

New Delhi, 2nd February 1944

No. 1/2(8)/44-C.G. (CS)—In exercise of the powers conferred upon me by section 11 of the Hoarding and Profiteering Prevention Ordinance, 1943 (XXXV of 1943), I call upon all dealers in wines and liquors, wholesalers and retailers, to exhibit a price-list at a prominent place in the shop showing clearly the retail selling prices as fixed by the Central Government under Notification No. F.22(50)-CS(C)/43, dated the 22nd January 1944, subject to the following conditions:—

- (1) Prices shall be written legibly in English or the local language of the district; and
- (2) the price-list will be shown to any purchaser who makes enquiry about the correct selling prices.

New Delhi, 2nd February 1944

No. 1/2(9)/44-CG(CS)—In exercise of the powers conferred upon me by section 11 of the Hoarding and Profiteering Prevention Ordinance, 1943 (XXXV of 1943), I call upon all dealers in bicycles and bicycle parts, wholesalers and retailers, to exhibit a price-list at a prominent place in the shop showing clearly the retail selling prices as fixed by the Central Government under Notification No. F.22 (40)-CS(C)/43, dated the 22nd January 1944, subject to the following conditions:—

- (1) Prices shall be written legibly in English or the local language of the district;
- (2) the price-list will be shown to any purchaser who makes enquiry about the correct selling prices; and
- (3) direct importers shall allow a discount of not less than 20 per cent to retail dealers who depend upon them for their stocks.

C. C. DESAI

Controller General, Civil Supplies

New Delhi, 12th February 1944

No. F. 22 (58)-CS (C)/44—CORRIGENDUM—In this Department Notification No. F. (22) (58) CS(C)/44, dated the 29th January 1944, for the figures "3-7-6" against the entry "Sahara Guaranteed" substitute the figures "0-7-6".

New Delhi, 16th February 1944

No. F. 22(68)-CS(C)/44—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to fix as follows the maximum prices which may be charged by a dealer in respect of the articles specified below:—

Japanese Staple Fibre Yarn

Variety	Maximum selling price
	Rs.
10/2 .. .. .	400 per bale of 200 lbs.
20/2 .. .. .	500 " "
40/2 .. .. .	600 " "
60/2 .. .. .	700 " "
80/2 .. .. .	800 " "

Japanese Artificial Silk Yarn

	Rs.
150/1 } .. .. .	600 " "
300/1 } .. .. .	600 " "

New Delhi, 19th February 1944

No. F.22(26)-CS(C)/43—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943, (Ordinance No. XXXV of 1943), the Central Government is pleased to fix as follows the maximum prices which may be charged by a dealer or producer in respect of the brands of cigarettes specified below, provided that where cigarettes are subject to any local or provincial taxation the dealer of that locality may charge a price in excess of the maximum which would be just sufficient to cover the tax:—

Messrs. National Tobacco Co. of India Ltd.'s Brands

	Rs.	a.	p.	
De Luxe Tenor Standard ..	0	3	6	per packet of 10
" " " " ..	1	4	0	" tin of 50
" " " " Magnums ..	0	3	9	" packet of 10
" " " " ..	1	6	0	" tin of 50
Victorian .. .. .	0	2	6	" packet of 10
Carvan .. .. .	0	2	6	" " 10
Virginia Number Ten ..	0	2	3	" " 10
London Navy Cut .. ..	0	1	3	" " 10
Viceroy .. .. .	0	2	3	" " 10
Carlton's Special Magnum ..	2	0	0	" tin of 50
" " " " Straight Virginia ..	0	4	0	" packet of 10
" " " " ..	1	8	0	" tin of 50
" " " " Club Magnum ..	0	4	0	" packet of 10
" " " " ..	1	10	0	" tin of 50
States .. .. .	0	10	0	" packet of 20
Virginia No. 10 Corktip ..	0	2	6	" " " 10

Messrs. Godfrey Phillips, India, Ltd.'s Brands

De Reszke Virginia ..	0	2	6	per packet of 10
" " " " ..	0	12	0	" tin of 50
Cavanders Navy Cut ..	0	4	0	" packet of 10
" " " " ..	1	5	0	" tin of 50
Grey's Virginia ..	0	3	0	" packet of 10
" " " " ..	1	0	0	" tin of 50



Messrs. Golden Tobacco  
Company's Brands

	Retail selling price			per packet of 10
	Rs.	a.	p.	
Diamond Indian Gold Flake	0	1	3	10
Blue Bird ..	0	1	3	10
Sovereign Special ..	0	1	6	10
Ela ..	0	2	6	10
Naz ..	0	2	6	10
Federal ..	0	2	6	10
G. 10 ..	0	2	6	10
Rabbit ..	0	1	6	20
Taj ..	0	3	0	10

Messrs. Maple Tobacco  
Company's Brands

Maple Flake ..	0	3	0	10
Suez ..	0	2	6	10
Mogul ..	0	1	3	10
Statesman ..	0	3	6	10
Abraham Lincoln ..	0	8	0	20

R. A. MAHAMADI

Deputy Secy. to the Govt. of India

The 25th February 1944

**No. 3058-S. T.**—The following notification issued by the Government of India in the Department of Industries and Civil Supplies is republished for general information.

By order of the Governor  
C, S. JHA

Secretary to Government

Bombay, 19th February 1944

No. T. C. (6) 1/44—In exercise of the powers conferred on me by sub-clause (c) of Clause 10 of the Cotton Cloth and Yarn (Control) Order, 1943, and in supersession of my Notification No. 34-Tex. (15)/43, dated the 7th July 1943, I hereby prescribe the following markings and the manner of marking which shall be observed by all manufacturers of cotton cloth and yarn in respect of goods packed after the 31st July 1943.

**Clause 1**—Every manufacturer shall obtain a distinguishing number, for use as prescribed, by application to the Textile Commissioner, Hararwala Building, Ballard Estate, Bombay. The term 'manufacturer' shall be deemed to include a Dyer, Bleacher, Printer, Embroiderer or Finisher of Cotton Yarn and Cotton Cloth but does not include a hand-dyer of yarn who employs less than 10 persons and who does not use power.

**Clause 2—Cotton Cloth Marking**—(a) At a distance not exceeding 1 yard from each end of a piece or uncut unit and in such a way that one stamp appears on the face plait, every manufacturer shall impress or stamp the mark illustrated below :—



(b) The overall diameter of the mark shall not be less than  $1\frac{1}{2}$ ".

(c) The figures of the mark shall not be less than  $\frac{1}{4}$ " in height and the letters not less than  $\frac{1}{8}$ " in height.

(d) Within the mark and in the position shown at XXX in the above diagram, the manufacturer's distinguishing number shall be stamped.

(e) The month and year of packing shall be stamped or impressed in letters or figures not less than  $\frac{1}{2}$ " in height immediately below the mark, except that in the case of towels the height of the letters, or figures may be less than  $\frac{1}{2}$ "; provided the stamping is legible.

(f) In the case of Turkish towels the marking may be done either on the heading or on a small piece of cloth stitched to the towel.

(g) Cloth woven by a manufacturer not manufacturing any yarn who did not have in his possession or under his control more than 25 power looms as on the 1st January 1944 shall be marked as prescribed in sub-clauses (a) to (e) above with a 'Texmark' containing a number allotted by me which will be prefixed by the letter 'L'.

**Clause 3—Cotton Yarn Marking**—(a) A paper label reproducing the mark described in clause (2), but having a diameter of not less than 4" shall be inserted by the manufacturer in the centre of every bundle of yarn packed by him.

(b) Letters and figures of the label shall not be less than  $\frac{1}{2}$ " in height.

(c) Within the mark and in the position shown at XXX in the diagram in clause (2), the manufacturer's distinguishing number shall be reproduced.

(d) The month and year of packing shall be stamped or impressed on the label in letters and figures not less than  $\frac{1}{2}$ " in height immediately below the mark illustrated in clause (2).

**Clause 4—Bale Marking**—The mark described in clause 2(a) with a diameter not less than 8", the month and year of packing and the manufacturer's distinguishing number shall be stamped or impressed on the outside of every bale or other package of cotton yarn and/or cotton cloth in letters and figures not less than  $1\frac{1}{2}$ " in height.

**Clause 5**—For purposes of marking Cloth, Yarn and bales or other containers under this Order, the following abbreviations only may be used for the month of packing.

Month	Abbreviation
January	Jany.
February	Febry.
August	Augt.
September	Sept.
October	Octr.
November	Novr.
December	Decr.

**Clause 6**—Manufacturers may from the 20th of any month mark with the following month all goods booked for delivery in that following month, provided that the goods do not leave the manufacturer's premises and the bales in which they are packed are not marked with the Texmark and month before the first day of such following month.

**Clause 7**—Nothing in this notification shall apply to handloom cloth.

M. K. VELLODI  
Textile Commissioner